NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 872/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE PARTIES: Lodha Developers Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No.

SIGNATURE

Ajit Singh Power Advocate il to Ajit Sigh for the Toward Co. Detitioner

ORDER

CSP No. 872/230-232/NCLT/MB/MAH/2017

For the Petitioner's Counsel has come up with this Scheme for transferring intangible assets of the demerged company to the resulting company without valuing the same, RD has raised an objection, over which, both sides are directed to make their submissions on the next date of hearing.

List this matter on 21.02.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)